



भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

BCI:D: 5204/2026

Date: 11.08.2026

To,
All Elected Members, State Bar Councils
(Through the Secretary/ies of respective State Bar Councils)

Ref: Order dated 04.08.2026 passed by the Hon'ble Supreme Court of India in 'Yogmaya M.G. v. Union of India & Ors., W.P. (C) No. 581/2024

Sub: Consultative meeting of elected State Bar Council members
regarding the co-option of women members

Sir/s, Ma'am's

The Bar Council of India respectfully welcomes and appreciates the order dated 04.08.2026 passed by the Hon'ble Supreme Court of India in 'Yogmaya M.G. v. Union of India & Ors., W.P. (C) No. 581/2024. The order reflects the Hon'ble Court's considered guidance on an important issue concerning the functioning and administration of representative institutions of the Bar and Hon'ble Apex Court and has empowered elected members to actively exercise their options in shaping the membership of the Bar, reinforcing the significance of democratic participation, institutional responsibility and orderly governance within the legal profession.

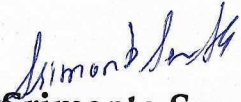
Therefore, in light of the Order dated 04.08.2026, the elected members of the respective State Bar Councils are requested to hold a meeting on 16.08.2026 (Sunday) for the limited purpose of consultation concerning the proposed co-option of women members and deliberate upon suitable names of eligible women Advocates who may be considered for co-option in the concerned State Bar Council. While considering such names, the elected members may have due regard to professional standing, seniority, integrity, experience, geographical and regional representation, and the desirability of ensuring representation from areas presently not adequately represented in the Council, consistently with the parameters indicated by the Hon'ble Supreme Court.

For the purpose of facilitating an effective and meaningful consultation, the elected members of each State Bar Council are requested, upon due

deliberation, to collectively identify and recommend a panel of four (4) suitable women Advocates. The panel, together with the outcome of the deliberations and, where considered appropriate, the views expressed by the elected members, shall be forwarded forthwith by the Secretary of the State Bar Council to the Hon'ble Chief Justice of the concerned High Court for consideration in the consultative process contemplated by the Order dated 04.08.2026.

The preparation and forwarding of such panel is intended to facilitate the consultation directed by the Hon'ble Supreme Court.

To ensure a fair and efficient co-option process, this exercise should be completed expeditiously. The Secretary of each State Bar Council is instructed and requested to place this communication before all elected members immediately and to facilitate convening of the meeting on 16.08.2026 and prompt communication of its outcome to the Hon'ble Chief Justice of the concerned High Court.


Srimanto Sen
Principal Secretary
Bar Council of India